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NEW DELHI: THE 16TH JUNE, 1979.

NOTIFICATION
INCOME TAX

No. 2868(F.No. 404/28/TRO-Bombay/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises S/Shri M.J. Borde, S.R.Tamber, S.G.Undale, A.N.Tiwari, K.L.Ludhwani, B.T.Sidhaye, V.Chellappan and A.P.Thorat being gazetted officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from the date S/Shri M.J. Borde, S.R.Tamber, S.G.Undale, A.N.Tiwari, K.L.Ludhwani, B.T.Sidhaye, V.Chellappan and A.P.Thorat, take over charge as Tax Recovery Officers.

Sd/-
(H. VENKATARAMAN)
Deputy Secretary to the Government of India

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